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C.A.T. Bench, JAIPUR

Date of Order

Orders

22.12.2000

Sh. Amitabh Bhalwagar, counsel for the applt. and
Name for the respdt.

Learned counsel for the applicant
seeks to withdraw the OA with a liberty
to file afresh as he submits that the OA
has become infructuous because the reliefs
claimed by the applicant are almost
given.

In view of the submission made
by the learned counsel for the applicant,
the OA is disposed of as withdrawn with
a liberty to file afresh, if so advised.

(Signature)

(A. K. Nagarkar)
M.C.

(Signature)
S. K. Agarwal
Member (Judicial)

Lawyer
Number
4-1-V-5 Nagar
2-1-2001

Received Copy
(Signature)
24/11/2004

43/01